

ITEM NO.19

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Criminal Appeal No(s). 170-171/2022

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

RAM CHARAN

Respondent(s)

(FOR ADMISSION and IA No.164065/2021-EXEMPTION FROM FILING O.T.)

WITH

Cr1.A. No. 460/2022 (II)

(FOR ADMISSION and I.R.

IA No. 75153/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 75154/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 75152/2020 - EXEMPTION FROM FILING O.T.)

Date : 10-11-2022 These appeals were called on for hearing today.

For Appellant(s)

Mr. Krishnanand Pandeya, AOR
Mr Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR

For Respondent(s)

Mr. Krishnanand Pandeya, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Cr1.A. No. 170-171/2022

Service is complete on respondent nos. 1 to 3 but none has
entered appearance on their behalf.

Cr1.A. No. 460/2022

Sole respondent is duly represented.

Contd....

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Common original records have been received from the High Court and Trial Court in both matters.

Parties may file additional documents, if any.

Registry to process the matters for listing before the Hon'ble Court as per rules.

H. SHASHIDHARA SHETTY
Registrar